GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH RESEARCH

LOK SABHA UNSTARRED QUESTION NO. 2208 TO BE ANSWERED ON 6TH MAY, 2016

SURROGACY

2208. SHRI NALIN KUMAR KATEEL: SHRI CH. MALLA REDDY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware that surrogate pregnancies are on the rise in the country including rural tribal areas of States/UTs including Telangana;
- (b) if so, the details thereof and reasons therefor;
- (c) the current status of Surrogacy (Regulation) Bill;
- (d) whether the said Bill propose to enact stringent law to govern the surrogacy and protect the interest of poor women; and
- (e) if so, the details thereof and steps taken in this regard?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SHRIPAD YESSO NAIK)

- (a) & (b): In the absence of a statutory mechanism to control commissioning of surrogacy in the country at present, there could be cases of pregnancies, by way of surrogacy, in the country, including in its rural and tribal areas and in Telangana, owing to possible exploitation of women in the vulnerable sections of the society by unscrupulous elements in the name of surrogacy. However, no such reports have been received from the State/Union Territory Governments, including the Government of Telangana who are required to regulate surrogacy in their respective areas in accordance with the technical guidelines and instructions on the subject, which have been issued to them by the Central Government from time to time.
- (c): The draft Surrogacy (Regulation) Bill has been finalised after inter-ministerial consultation and consultation with various stakeholders. The finalised draft Bill, as cleared and vetted by the Department of Legal Affairs and the Legislative Department of the Ministry of Law & Justice, is to be placed before the Group of Ministers for their consideration.
- (d) & (e): Yes. The provisions envisaged in the proposed Surrogacy (Regulation) Bill aims at regulating commissioning surrogacy in the country in a proper manner, including protecting the rights and interests of the surrogate mothers and children, to be born out of surrogacy.